## Central Administrative Tribunal Principal Bench

RA No. 167/2005 In OA No. 2455/2004



New Delhi, this the 19 day of August, 2005

Hon'ble Mr. Justice V.S. Aggarwal, Chairman Hon'ble Mr. S.A. Singh, Member (A)

Shri Dalel Singh

....Applicant

Versus

U.P.S.C. & Another

....Respondents

## ORDER (By Circulation)

Justice V.S. Aggarwal, Chairman:

Applicant (Dalel Singh) had filed OA No. 2455/2004. On 5.7.2005, it was dismissed. The applicant seeks review of the said order. On appraisal of the review petition, it is obvious that pleas raised are the same that were earlier available and argued. It is not an appeal against the said order and otherwise also the law is well settled that however erroneous may be the findings, unless there is an error apparent on the face of the record, there cannot be a ground for review. The same is missing. Resultantly, Review Application must fail and is dismissed in circulation.

(S.A.Singh) Member (A)

(V.S.Aggarwal) Chairman

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